CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor,
Commercial Complex,
Contempt Petition No.92 of 1994 in Indirangar,
BANGALORE - 560 038.

Dated: 6 APR 1995

APPLICATION NO. 732 of 1986.

APPLICANTS: Sri.S.P.Narasimhalu,

V/S.

RESPONDENTS: The Senior Divisional Personnel Officer

Sri. Abdual Nazeer, S.C. Railwys, Hubli and others.,

To

1. Sri.C.R.Goulay, Advocate, No.318, Kurubara Sangha Bldg, First Main, Gandhinagar, Bangalore-560 009.

2. Sri.A.N. Venugopala Gowda, Advocate, No.8/2, Upstairs, R.V. Raoad, Bangalore-4.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Crder/Interim Order, passed by this Tribunal in the above mentioned application(s) on 30-03-1995.

mentioned applications [SSUed on]

6/4/93

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JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

CONTEMPT PETITION (CIVIL) NO.92 OF 1994.

THURSDAY, THIS THE 30TH DAY OF MARCH, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V.Ramanan,

.. Member(A)

S.P.Narasimhalu, S/o Peddaiah, Aged 48 years, now working as Wireless, Instrument Mechanic, (WTM), (Wireless Transmitter Maintainer), South Central Railway (Hospet), Microwave, Bellary District.

.. Petitioner.

(By Advocate Shri C.R.Goulay, Absent)

V.

- 1. The Senior Divisional Personnel Officer Sri Abdual Nazeer, Personnel Branch, Divisional Office, S.C.Railways, Hubli, District Dharwad.
- The General Manager Sri P.Sheshagiri Rao, South Central Railways, Railnilayam, Secunderabad.
- The Divisional Railway Manager, Sri M.S.Ekbote, South Central Railway, Hubli.

.. Respondents.

(By Standing Counsel Sri A.N. Venugopala Gowda)

ORDER

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

We have heard Mr.A.N.Venugopala Gowda, learned counsel for the respondents in this contempt petition. Sri Gowda maintains that the direction given by the Tribunal in disposing of O.A.No.732 of 1986 has been complied with and in terms thereof Annexures-A and B orders have been passed. In Annexure-B we see the petitioner herein has been accorded three-promotions

from 1982 to 1984, but all marked as proforma. Whether it is strictly in accordance with the direction issued by this Tribunal

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earlier is a matter which we do not want to go into in this contempt petition. If the petitioner feels that the proforma promotion given to him is not legally tenable, he can challenge that order as being de hors the direction made by the Tribunal in the earlier original application.

With the above observation, this contempt petition is disposed of $\boldsymbol{\ell}$.

Sd/-

Sd/-

MEMBER(A)

VICE-CHAIRHAN.

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Central Administrative Tribunal

Bangalore Bench